BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Sandeep Sandhu SPA of

Mr. Kuldeep Singh Sandhu

V/s.

Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. I'S MAN P. SHAH Advolte Petition Iste

2. MOTZ K KARIQUE AQUOCATÉ PETITIONED

3 KAMIL F. COKHANDWAZA ADVOCATE

PETITIONER

<u>ORDER</u>

Learned Advocate Mr. Ishan Shah with Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Kamil Lokhandwala present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed. It appears that notice served on Respondent only on 10.12.2017.

Respondent not filed objections.

For objections of Respondent, if any.

List the matter on 20.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL